STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2015 (AS O 01.01.2016)

Service: INDIAN CORPORATE LAW SERVICE (I.C.L.S.) Name of Officer (in full):- BRIJESHKUMAR KAIN Designation ASSISTANT DIRECTOR Date of Birth 10-10-1968 Ministry/Department/Office:- MINISTRY OF (OR PORATE AFFAIRS Grade Pay 5400/--Name of district If not in own How acquired whether Name and Cost of *Present Annual Remarks. sub-division. Income from details by purchase, lease ** of construction Value name state in Taluk and Village propertyacquirement mortgage, inheritance the property. whose name

in which property housing, lands | including land in held and his /her gift or otherwise, with date-of - acquisition is situated and other case of house relationship to buildings. and year when and name with details the Government of persons from whom purchased Servant acquired. (1)(8)(3)(4)(7)(6) NIL NIL NIL

Signature

Date: 25-01-2016

NOTES:

- 1) *In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
- 2) **Includes short term lease also.
- The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) Services under rule 15 (3) of the Central Civil Services (conduct) Rules, 1959 (now rule 18(1) of the CCS(Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name or any other person dependent on Government servant.
- 4) The wording "no change" or " no addition" or "as the previous year" should avoided and full details provided.